

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27/08/2015
in CRLMA No. 4136/2015 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date : 22/09/2015 This petition was called on for hearing today
in the Mentioning List

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Rajeev Dhawan, Sr. Adv.
Mr. Gautam Narayan, Adv.
Mr. Rishikesh Kr., Adv.
Mr. R.A. Iyer, Adv.
Ms. Neha Rastogi, Adv.
Mr. Chirag M. Shroff, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on board.
Issue notice.

The attendance of the petitioner before the
trial Court is dispensed with until further orders.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Deepak Mansukhani
Date: 2015.09.22
21:04:13 IST
Reason: